

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

**Petition No. 145/TT/2018 alongwith
I.A. bearing Dy.No.321/2020)**

Subject: : Application seeking permission to place on record order dated 15.9.2009 under Regulation 111 of Central Electricity Regulatory Commission (Conduct of Business) Regulations,1999.

Date of Hearing : 23.7.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I.S Jha, Member
Shri Arun Goyal, Member

Petitioner : Essar Power Transmission Company Limited

Respondents : Essar Power M. P. Ltd. and 5 others

Parties Present: : Shri Alok Shankar, Advocate, EPTCL
Shri Nitin Gaur, Advocate, MPPMCL

Record of Proceedings

The matter was heard through video conference.

2. Essar Power Transmission Company Limited (EPTCL) filed Petition No. 145/TT/2018 for approval of transmission tariff from COD to 31.3.2019 for 400 kV D/C Mahan-Sipat line alongwith associated bays at Mahan and Sipat and 2x50 MVAR line reactors at Sipat Pooling Sub-station, 2x50 MVAR line reactors at Mahan Pooling Sub-station and 1x80 MVAR, 420 kV Switchable Bus Reactor at Mahan TPS along with its associated 400 kV bay. The Commission reserved the order in the matter vide RoP dated 17.12.2019. One of the Members of the Commission demitted office and the order in the matter could not be issued before he demitted office. Accordingly, the matter was listed for rehearing.

3. In the meanwhile, EPTCL filed the Interlocutory Application (Dy. No. 321/2020) in the instant petition to place on record certain additional information.

4. Learned counsel for EPTCL submitted that an I.A. has been filed to place certain documents on record. The Commission admitted the I.A. filed by EPTCL and directed to register the I.A. The Commission also directed to take on record the submissions made in the I.A and disposed of the I.A.

5. Learned counsel for MPPMCL submitted that MPPMCL has already filed reply to I.A. filed by EPTCL vide affidavit dated 16.7.2020. Learned counsel further submitted that he



is in receipt of the rejoinder filed by EPTCL to the I.A. and the pleadings are complete in the matter. He sought for adjournment of three weeks in the matter as he is currently in Bangalore due to family emergency.

6. Learned counsel for the Petitioner also sought some time to make submissions in the matter.

7. On the request of EPTCL and MPPMCL, the Commission adjourned the matter and observed that no further adjournment will be granted in the matter.

8. The matter shall be listed for final hearing in due course for which a separate notice will be issued to the parties.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

